

(2006) 09 P&H CK 0158
In the Punjab And Haryana At Chandigarh
Case No : C.W.P. No. 14114 of 2006

Smt. Sushila Devi Jain

APPELLANT

Vs

State of Haryana and Others

RESPONDENT

Date of Decision : 05-09-2006

Acts Referred:

Constitution of India, 1950 — Article 226

Citation : (2006) 09 P&H CK 0158

Hon'ble Judges : M.M.S. Bedi, J;M.M. Kumar, J

Bench : Division Bench

Advocate : C.M. Chopra, for the Appellant;

Judgement

M.M. Kumar, J.—This petition filed under Article 226 of the Constitution prays for issuance of a writ in the nature of mandamus directing the respondents to release retiral benefits of her husband, who was working as S.S. Master in Government Middle School, Tigaon, District Gurgaon and did not return home after 23.2.1998 when he went to Chandigarh in connection with Court matter.

2. For the relief claimed in the instant petition, the petitioner has already sent representations dated 2.5.2005, 29.8.2005 and 10.9.2005 (P-8, P-9 & P-10) to the respondents.

3. Without going into the merits of the case, we deem it just and appropriate to direct the respondents to take cognizance of the representations Annexures P-8, P-9 and P-10 sent by the petitioner and decide the same expeditiously preferably within a period of two months from the date a certified copy of this order is presented to him. If the claim of the petitioner is found to be meritorious and decided in her favour then the benefit accruing to her shall be disbursed within a further period of two months thereafter. It shall be appreciated if a speaking order is passed by taking into consideration the Government instructions.

4. Petition stands disposed of in the above terms.